

Year	No. of beneficiaries assisted
1993-94	24813
1994-95	35852
1995-96	24893
1996-97 (as on 31.1.97)	15840

PMIUPEP is still largely in the primary stage.

[English]

Unauthorised Construction

1831. DR. Y.S. RAJA SEKHARA REDDY : Will the PRIME MINISTER be pleased to refer to the answer give to Unstarred Question No. 4234 dated September 4, 1996 regarding unauthorised construction in Sansad Vihar and state :

(a) the progress made by the DDA with regard to demolition of unauthorised and illegal developments in Sansad Vihar;

(b) whether this sorry state of affairs is prevalent in adjoining Group Housing Societies also;

(c) if so, whether the DDA also propose to take action against such Co-operative Group Housing Societies; and

(d) the names of the societies which have not obtained completion certificates ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) D.D.A. carried out demolitions at Sansad Vihar on 16.9.1996.

(b) and (c) As and when any unauthorised construction is detected/reported, action is taken by DDA under the provisions of the Delhi Development Act, 1957.

(d) D.D.A. has reported that except for the following colonies, No other Co-operative Group Housing Society has obtained completion certificate :

1. Lakeview CGHS Ltd., Paschim Puri.
2. Cabinet Sectt. CGHS Ltd. Pankha Road.
3. Poorti CGHS Ltd., Bodella.
4. Swyam Sidha CGHS Ltd., Madipur.
5. Raja Enclave CGHS.
6. Air Force Naval Housing Board, CGHS Pitampura.

7. Kangra Adarsh CGHS Ltd., Bodella.

8. Hamdard CGHS Ltd., Okhla.

9. AIYMS CGHS Ltd., Chilla.

10. Vidisha CGHS Ltd. Patparganj

Task Force

1832. SHRI V. PRADEEP DEV : Will the PRIME MINISTER be pleased to state :

(a) whether the Task Force on Urban Perspective and Policy constituted to provide input for the National Urbanisation Policy has submitted its report to the Government;

(b) if so, the details thereof; and

(c) the time by which the National Urban Policy is proposed to be formulated and the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No, Sir.

(b) Does not arise.

(c) Urban Development is a State subject and policies and programmes in the context of urbanisation are conditioned by State-specific factors such as the level of urbanisation, stage economic development, industrialisation, nature of rural-urban spatial and functional linkages, historical and geographical factors, etc. In the absence of finalisation of urban strategies/policies and programmes at the State level, it is not possible to indicate the time by which the National Urban Policy will be formulated. The delay in such formulation is primarily due to the lack of adequate State specific information on the approaches of State Governments towards urban development.

Anti-Insurgency Operations

1833. SHRI TARIQ ANWAR : Will the PRIME MINISTER be pleased to state :

(a) whether differences have cropped up among the Army, other security agencies and the State Police on their role in anti-insurgency operations in Jammu and Kashmir;

(b) if so, the reasons thereof;

(c) whether this has led to the increase in the militancy since the democratic Government took place; and